

**PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA):** (a) and (b). Whereas TV transmission facilities already exist at a number of cultural centres, including Varanasi, the VII-plan of Doordarshan includes a schemes for establishment of TV Studio facilities at six cultural centres. This scheme, however, does not provide for establishment of a TV Studio Centre at Varanasi. Expansion of such facilities to other cultural centres depends on availability of resources under future plans for TV expansion.

#### Indians having accounts in Foreign Banks

325. SHRI NATHU SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that many Indians have illegal accounts in foreign banks:

(b) if so, the details thereof; and

(c) the action taken or contemplated against such accounts holders?

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE): (a) to (c). Enforcement Directorate initiates action under FERA against resident Indians who maintain accounts in foreign banks without the permission of the R.B.I. Such action is taken on receipt of information regarding specific individuals and companies. Details of cases which have been finalised during the last two years are being collected and will be laid on the Table of the House.

#### NRI Investment towards Development of Electricity

326. SHRI SAMARENDRA KUNDU: Will the Minister of FINANCE be pleased to state:

(a) whether the Non-resident Indians

have offered substantial investment in the country for the development of power; and

(b) if so, the amount thereof and how the money is proposed to be utilised.

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE): (a) Periodically, various Non-Resident Indian organisations have raised the issues of permitting NRI investment in the power sector.

(b) No specific amounts have been indicated.

[Translation]

#### Licences for Poppy Cultivation in Uttar Pradesh

327. SHRI RAM SAGAR: Will the Minister of FINANCE be pleased to state:

(a) whether a large number of poppy cultivators of Uttar Pradesh have demand for renewal of their licences for 1989-90 for cultivation of poppy;

(b) if so, the details thereof; and

(c) the time by which the poppy cultivators are likely to be given licences for starting poppy cultivation?

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE): (a) to (c). In accordance with the provisions of the Narcotic Drugs and Psychotropic Substances Rules, 1985, poppy cultivation may be licensed subject to the general conditions relating to grant of such licences notified by the Central Government every year. As per the conditions notified for grant of licences for the crop year 1989-90, all cultivators who had tendered not less than 34 Kgs. of opium per hectare during the crop year 1988-89 are eligible for grant of licence. The cultivators of those villages which may have suffered crop

damage have also been given appropriate reliefs, in respect of tendering the minimum qualifying yield. All such cultivators, who had applied or licence for poppy cultivation for the crop year 1989-90 and who were otherwise eligible in accordance with the general conditions for grant of licence for 1989-90 notified by the Central Government, have been issued licence for cultivating opium poppy.

**Kaul and Tandon Committee Recommendation on Development of Kandla Free Trade Zone**

328. SHRI BABUBHAI MEGHJI (SHAH): Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether the recommendations made by Kaul and Tandon Committee set up by Government for expediting the development of Kandla Free Trade Zone have not been fully implemented till now; and

(b) if so, the details of recommendations which have since been implemented and the steps contemplated by Government for implementing the remaining recommendations?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) and (b). The Tandon Committee was set up to examine the problems faced in the working of Free Trade Zones and the Scheme of 100% Export-Oriented Units. The Committee made a number of recommendations for accelerating the process of these schemes. The main recommendations were to set up five or six new EPZs and to allow EPZ Units to sell 25% of production in Domestic Tariff Area. These recommendations have been implemented.

The Kaul Committee was set up to look into the problems of the Kandla Free Trade Zone with a view to suggest measures to

ensure a major export thrust from this zone. The major recommendations of the Kaul Committee included extension of Income-Tax Holiday for a period of five years; permission to sell a part of the production of Kandla units in Home-Market; reimbursement of Central Sales Tax; providing of permanent import-policy frame work; working capital at concessional rates; payment of transport subsidy on percentage basis etc. All these recommendations have been implemented by the Government. Units in Kandla FTZ, as in other zones, enjoy corporate tax holiday for a period of 5 years in a block of 8 years; Central Sales Tax paid on purchase from outside the State is reimbursed by the Zone Administration, import of capital goods, raw materials, consumables etc. are permitted in the zone under OGL on a regular basis and working credit facility is available for a period of 180 days without production of export orders.

While the Kaul Committee recommended a separate Act for Kandla Trade Zone, the Tandon Committee recommended creation of a Central Unified Authority for the development and administration of all the Export Processing Zones, including Kandla. This suggestion is under consideration of the Government.

**Transport facilities for Tourist places in M.P.**

329. SHRI RAGHAVJI: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) the names of places of tourist importance in Vadisha and Raisen districts of Madhya Pradesh.

(b) whether adequate transport facilities for visiting the said places has been provided; and

(c) if not, the time by which these